

12.00 Noon

Self-defence training to women in Maharashtra

3225. SHRI RAJKUMAR DHOOT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government proposes to provide self-defence training to women in Maharashtra and rest of the country in the present environment of insecurity; and
- (b) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) Ministry of Home Affairs have been consulted and they have informed that self-defence skills are being encouraged and imparted in many States / UTs to women and children more as a confidence building measure rather than a substitute to State policy. Further as per Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Government of India is deeply concerned with the welfare of women and through various legislations, schemes and advisories impacting women's safety to the State Governments/Union Territory Administrations, augment the efforts of the States/UTs.

PAPERS LAID ON THE TABLE**Outcome Budget (2014-15) of the Ministry of Overseas Indian Affairs**

विदेश मंत्री तथा प्रवासी भारतीय कार्य मंत्री (श्रीमती सुषमा स्वराज) : महोदय, मैं 2014-15 के वर्ष के लिए प्रवासी भारतीय कार्य मंत्रालय के संबंध में परिणामी बजट की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ। [Placed in Library. See No. L.T. 582/16/14]

I. Notifications of the Ministry of Urban Development**II. Statement giving reasons for the delay in laying Report (2011-12) of NIUA, New Delhi.****III. MoU between Government of India and NBCC**

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Urban Development, under Section 58 of the Delhi Development Authority Act, 1957, along with delay statement:—

- (1) S.O. 356 (E), dated the 6th February, 2014, amending Notification No. S.O. 2622 (E), dated the 30th October, 2012, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 585/16/14]